

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 208
IA No. 239/JPR/2022
CP No. (IB)- 88/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

Naman Goyal & Ors.

...Financial Creditor/Applicant

Versus

Ninaniya Estates Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

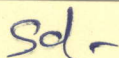
For the Applicant : Vijay Chaudhary, Adv.
For the Respondent : Sonal Anand, Adv.

ORDER

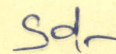
Heard Mr. Vijay Chaudhary, Adv. appearing on behalf of the Petitioner/
Financial Creditor. Mr. Sonal Anand, Adv. for the Respondent/ Corporate Debtor.
Learned Counsel appearing on behalf of the Petitioner seeks time to file rejoinder
to reply filed by the Corporate Debtor in the main CP.

Rejoinder, if any, may be filed within three weeks with advance copy to
the opposite counsel. Pleadings are complete in IA No. 239/JPR/2022.

List the matter on 21.11.2022.



(Prasanta Kumar Mohanty)
Technical Member



(Deep Chandra Joshi)
Judicial Member

September 29, 2022

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